

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1130
ANSWERED ON:26.11.2002
SPECIAL STATUS TO DISTRICTS
IQBAL AHMED SARADGI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether four Hyderabad-Karnataka districts of Gulbarga, Bidar, Raichur and Koppal will be declared special status under Article 371 of the Constitution;
- (b) if so, whether the Home Ministry had agreed to the demand made by the State Government in this regard;
- (c) whether the State Government had urged the Union Government in September 2001 itself over which the Union Government had sought and obtained some clarifications; and
- (d) if so, time by which final decision is likely to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

- (a): No, Sir.
- (b): Does not arise.
- (c): In September 2001, a proposal was received from the Government of Karnataka for amending Article 371 of the Constitution to provide for region-wise reservation in employment and admissions to educational institutions in Karnataka on the lines of provisions of Article 371 D of the Constitution with respect to the State of Andhra Pradesh. The Central Government had obtained certain clarifications on the proposal from the Government of Karnataka.
- (d): The proposal of the Government of Karnataka has not been found feasible.